

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.427/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 57 of the IEGC, 2023, seeking relaxation of the obligation to declare proportionate overload capacity to the long-term beneficiaries of KWHEP during the period 15th May 2026 to 15th September 2026.

Petitioner : JSW Hydro Energy Limited (JSWHEL)

Respondents : PTC India Limited and Ors.

Date of Hearing : **18.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aman Anand, Advocate, JSWHEL
Shri Aman Dixit, Advocate, JSWHEL
Ms. Natasha Debroy, Advocate, JSWHEL
Ms. Srishti Gupta, Advocate, JSWHEL
Shri Tushar Mathur, Advocate, HPPC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition seeks relaxation of the obligation to declare proportionate overload capacity to the long-term beneficiaries of the Petitioner's Karcham Wangtoo Hydro Electric Project during the rainy season, i.e., from 15th May 2026 to 15th September 2026. Learned counsel submitted that since the rainy season has now concluded, the Petitioner be granted two weeks' time to file an application either to amend the Petition or to withdraw the present Petition with liberty to file a fresh Petition at a later stage.

2. The learned counsel appearing on behalf of Respondent No.4 also pointed out that the period for which the reliefs have been sought has already elapsed.
3. Considering the above submissions, the Commission adjourned the matter.
4. The Petition will be listed for hearing on **5.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

